

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.2
IB/326/ND/2024

IN THE MATTER OF:

State Bank Of India	...	Applicant
Versus		
Kkspun India Limited	...	Respondent

Under Section 7 of (IBC)

Order delivered on 13.06.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Siddharth Sangal, Adv. Richa Mishra, Adv.
Harshita Agrawal
For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

Learned Counsel for the Applicant is present physically.

Heard. Issue notice to the Respondent returnable by **11.07.2024**. Let steps be taken within 3 days and file proof of service. Respondent is directed to file reply within 10 days from the date of receipt of the copy of application. List the matter on **11.07.2024**.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)